

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00189/2021

Date of Order: This, the 17th day of September, 2021

HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)

Ghanshyam Yadav, aged about 50 years, S/o- Late Shri Doodh Nath, R/o- A-45-C, Barha Railway Colony, Alambagh, Lucknow.

..APPLICANT

By Advocate: Shri Praveen Kumar.



VERSUS

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
3. The Sr. Divisional Commercial Manager, Northern Railway, Hazratganj, Lucknow.
4. The Sr. Divisional Finance Manager, Northern Railway, Hazratganj, Lucknow.

.....RESPONDENTS

By Advocate: None.

O R D E R (ORAL)



At the outset, Shri Praveen Kumar, learned counsel for the applicant, submitted that this is a matter where the applicant has submitted a representation / option to the respondents for being considered under the Old Pension Scheme, (OPS), in pursuance of RBE No. 28/2020; (Annexure No. A-4). Applicant's counsel further submitted that since this representation / option has not been decided by the respondents so far, he would be satisfied if a direction is given to the respondents to consider the same after affording the applicant an opportunity of a personal hearing to better explain his case and thereafter decide the matter by way of a reasoned and speaking order in accordance with law within a reasonable timeframe.

2. Looking to the limited plea made by the learned counsel for the applicant, I deem it appropriate, without entering into the merits of the case, to dispose of this OA at the stage of admission itself, with a direction to the respondents to consider the representation / option of 18.05.2020 given to them by the applicant, (Annexure no. A-4), and after affording the applicant an

opportunity of a personal hearing in order to better explain his case, decide the same by way of a reasoned and speaking order, within a period of three months from the date of receipt of a certified copy of this order.

3. Original Application is disposed of accordingly.
4. There will be no order on costs.
5. A copy of this order may also be made available to both learned counsel for the parties by email.



JNS

(A.MUKHOPADHAYA)
MEMBER (A)